

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.191 of 2010
Service Tax Appeal No.192 of 2010
Service Tax Appeal No.193 of 2010
Service Tax Appeal No.194 of 2010

(Arising out of Order-in-Appeal No.21-23/Bol/2010 dated 26.02.2010 passed by Commissioner (Appeals) of Central Excise, Kolkata)

Commissioner of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204

Appellant

VERSUS

M/s Super Smelters Steel Ltd.

Kanjilal Avenue, Durgapur-713210, Dist.-Burdwan, West Bengal

Respondent

APPEARANCE :

Shri J.Chattopadhyay, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75062-75065/2023

DATE OF HEARING : 02 .03.2023

DATE OF DECISION : 02 .03.2023

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-

(K.Anpazhakan)
Member (Technical)

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